COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 291 OF 2017 & IA NO. 490 OF 2018 APPEAL NO. 292 OF 2017 & IA NO. 489 OF 2018

Dated: 2nd May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s. Hindalco Industries Limited

...Appellant(s)

Vs.

Uttar Pradesh Power Corporation Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Syed Shahid Husain Rizvi

Counsel for the Respondent(s) : Mr. C.K. Rai for R.1

Mr. Amit Kapur

Mr. Akshat Jain for R.2

ORDER IA NOs. 490 & 489 OF 2018

(Applns. for condonation of delay in filing rejoinder)

In these applications, the applicants/appellants have prayed that delay in filing rejoinders may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

APPEAL NOs. 291 &292 of 2017

It is represented by learned counsel for the parties that pleadings are complete.

List these matters for hearing on 21.08.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk